

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 324
IA-4957/2023
In
IB-46(ND)/2021

IN THE MATTER OF:

M/s. VA Realcon Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Trans Globe Textiles Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Applicant :
For Monitoring : Mr. Mohd Nazim Khan, Chairman of Monitoring Agency
Agency

ORDER

Due to paucity of time, the matter is adjourned to
06.06.2024.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Ajay